

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 538/95
Transfer Application No.

Date of Decision : 8.6.95

The Bharatiya Pratraksha
Mazdoor Sangh and Another

Petitioner

Shri H.Y. Deo

Advocate for the
Petitioners

Versus

Union of India and others

Respondents

Advocate for the
respondents

C O R A M :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?


(B.S. Hegde)
Member (J)

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 538/95

The Bharatiya Pratiraksha

Mazdoor Sangh and Another.

... Applicants.

V/s.

Union of India through
The Secretary,
Ministry of Health and
Family Welfare,
Dept. of Health
Nariman Bhavan,
New Delhi.

The Director
Central Government
Health Scheme
2nd floor, Swasthya Sadan
Mukund Nagar
Pune.

The Chairman
Central Government Employees
Welfare Co-ord. Committee
Chief Commissioner of Income Tax
Aayakar Bhavan
12, Sadhu Vaswani Road
Pune.

The Controller
Controller of Defence Accounts
Southern Command No.1
Finance Road,
Pune.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Appearance:

Shri H.Y. Deo, counsel
for the applicant.

ORAL JUDGEMENT

Dated: 8.6.95

(Per Shri B.S. Hegde, Member (J))

The applicants in this O.A. have
prayed for giving direction to the respondents to
adopt the old procedure of sanctioning the medical
claims/bills, of the employees, the procedure as in
existance prior to the issuance of the O.M. dated
18.3.1992 (Annexure A1) (i.e. the C.G.H.S. authorities
to receive the medical bills/ claims directly from

(4)

the concerned hospitals/dispensaries for the process, settlement, sanction and payment of these hospitals and dispensaries directly, without bringing the concerned beneficiary employee in picture. The applicants had made representation to the Chairman, C.G.H.W.C.C., Pune on 12.3.94 which has not been disposed of. The learned counsel for the applicant has drawn our attention to the letter dated 20.7.94 (Annexure A 6) to the Secretary, Department of Health Ministry of Health and Family Welfare, Nirman Bhavan, New Delhi, stating the request for enhancement in the CGHS rates for various treatment to bring these at par with the rates charged by hospitals recognised by CGHS in respect of CSMA Rules. Since the representation made by the applicant had not yet been disposed of, we hereby direct to dispose of the representation within a period of four weeks from the date of receipt of this order. O.A. is disposed of with this direction. No order as to costs.
Copies be given to parties


(B.S. Hegde)
Member (J)

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